

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR BENCH, JODHPUR.

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Date of Decision: 11.2.97

OA 31/97

Gopi Ram, Ex Casual Labour, 4(I) Armed Bde/Ordnance Unit, Jodhpur.

... Applicant

## Versus

1. Union of India through the Secretary to the Government, Ministry of Defence, New Delhi.
2. Officer Commanding, 4(I) Armed Bde/Ordnance Unit, Jodhpur.

... Respondents

## CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

For the Applicant

... Mr. Vijay Mehta

For the Respondents

...

O R D E RPER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

Applicant, Gopi Ram, in this application u/s 19 of the Administrative Tribunals Act, 1985, has challenged the order dated 28.10.96, at Ann.A-1, by which his services as casual labour were terminated by respondent No.2.

2. Heard the learned counsel for the applicant.
3. The applicant's case is that he was selected as casual labour after the cases of all candidates sponsored by the Employment Exchange were considered. The applicant was appointed as casual labour by respondent No.2 w.e.f. 1.3.96. However, his services were terminated by the impugned order dated 28.10.96 without stating any reasons therein. The contention of the applicant is that his services were terminated with a view to accommodating Shri Babu Lal and Shri Rajesh. It is also stated that the applicant was not accorded the status of a regular employee in terms of Para-15 of the Model Standing Orders, which were made applicable via memorandum dated 22.3.82, at Ann.A-2. The main contention of the applicant is that respondent No.2 has terminated his services in violation of the Model Standing Orders. The learned counsel for the applicant has stated that he intends to make a representation to the concerned authority in regard to his grievance and he wants the same to be decided by respondent No.2 as per rules through a speaking order.
4. This application is, therefore, disposed of, at the stage of admission, with a direction to respondent No.2 to decide the applicant's representation within a period of three months from the date of its receipt.

- 2 -

through a reasoned speaking order on merits. The applicant shall make a representation to respondent No.2 within a month from the date of this order.



Gopalkrishna  
(GOPAL KRISHNA)  
VICE CHAIRMAN